

Central Administrative Tribunal
Principal Bench New Delhi.

O.A. No. 1002/90

Date: 25.5.1990.

Jeevan Lal

vs.

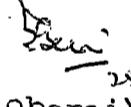
UOI & Ors.

Shri Shankar Raj, counsel for the applicant.

After some hearing, the learned counsel for the applicant prayed for permission to withdraw the application, with permission to file a fresh application. Accordingly, the O.A. is dismissed as withdrawn, with liberty to the applicant to file a fresh application, if so advised, in accordance with law.


(I.K. Rasgotra)

Member (A)


(T.S. Oberoi)

Member (J)